

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF GO AIRLINES (INDIA) LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Go Airlines (India) Limited
2	Date of incorporation of corporate debtor	29 April 2004
3	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC - Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63013DL2004PLC217305
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: Britannia Industries Limited, A-33, Lawrence Road Industrial Area, New Delhi 110035 (India) Principal Office Address: 4th Floor Kaledonia Building Sambhaji Nagar Sahar Road Andheri E Mumbai MH 400069
6	Insolvency commencement date in respect of corporate debtor	10 May 2023
7	Estimated date of closure of insolvency resolution process	06 November 2023 (180 days)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Abhilash Lal Reg. No. - IBBI/IPA-001/IP-P00344/2017-2018/10645
9	Address and e-mail of the interim resolution professional, as registered with the Board	IBBI Registered Address Details: C 192, Belvedere Towers, DLF Phase II, Gurgaon 122 002 E: abhilash.lal@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Financial creditors to submit claim through electronic means only: Abhilash Lal C/o Alvarez & Marsal India Professionals Services LLP, Unit 601/602, 6th Floor, Tower 2A Off Senapati Bapat Marg, Lower Parel Mumbai 400 013 E: gofirstcirp@gmail.com All other creditors are requested to submit the claims with proof in person, by post or by electronic means. For electronic submission please access the following link - https://gofirstclaims.in/ , alternatively, this link can also be accessed through https://www.flygofirst.com/
11	Last date for submission of claims	24 May 2023 (14 days from receipt of copy of NCLT order dated 10 May 2023)
12	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	a) Relevant Forms and b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench, has ordered the commencement of a corporate insolvency resolution process of Go Airlines (India) Limited on 10 May 2023.

The creditors of Go Airlines (India) Limited, are hereby called upon to submit their claims with proof on or before 24 May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13 May 2023
Place: Mumbai

Sd/-
Abhilash Lal
Interim Resolution Professional